

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No. 2274 of 1998

¶ New Delhi, this the 20th day of November, 1998 (2)

Hon'ble Mr. N. Sahu, Member(Admnv)

1. Joginder Singh S/o Shri Kali Ram
2. Dayal Mani, S/o Shri Chandra Prasad
3. Damu Singh, S/o Kalu Singh
4. Kamal Singh, S/o Shri Vikram Singh
5. Amar Nath, S/o Shri Chandrika Mahto
6. Mahadin S/o Marri
7. Ranvir Singh, S/o Shri Maharaj Singh
All C/o J.No.S/127/B/179, Dr. Ambedkar Basti
West Block I, R.K.Puram, New Delhi-110066 -APPLICANTS

(By Advocate Dr. Surat Singh)

Versus

Union of India through

1. The Secretary, Department of Statistics, Ministry of Planning, Sardar Patel Bhavan, Sansad Marg, New Delhi.
2. The Executive Director, Computer Centre, Department of Statistics, East Block-10, R.K.Puram, New Delhi-110066
3. The Administrative Officer, Computer Centre, Department of Statistics, East Block-10, R.K.Puram, New Delhi-110066.-RESPONDENTS

O R D E R (Oral)

By Mr. N. Sahu, Member(Admnv)

Annexure-A-1 shows the date of appointment of all the applicants. By Annexure-A-2 dated 5.11.1993 the applicants have been accorded temporary status. Even till date the applicants have not been regularised. They have filed a representation before respondent no.1 dated 22.9.1995, followed by other representations to the Prime Minister.

2. The learned counsel also brings to my notice during argument, at the time of admission, a decision of the Hon'ble Supreme Court in the case of Karnataka

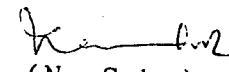
State Private College Stop Gap Lecturers Association

Vs. State of Karnataka and others, JT 1992 (1) SC

373. In that case their Lordships had to deal with cases of Teachers engaged for years with a break of a day or two every three months. This practice was deprecated.

(3)

3. The claim in the present OA is for a direction to the respondents to regularise the services of the applicants. It is also a settled law of the Hon'ble Supreme Court that the regularisation can take place only when a post is available. The pleadings also show that no junior etc. has been regularised. Under the circumstances this OA is disposed of at the admission stage by a direction to respondent no.1 to whom the representation is made at Annexure-A-3 page 15 of the OA, to dispose of the same by a speaking order within a period of six weeks from the date of receipt of a copy of this order. If still there is any grievance the applicants may file a fresh OA or revive this OA.


(N. Sahu)
Member(Admnv)

rkv.